

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 43 OF 2016

Dated: 26th September, 2018

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

M/s Tata Power Renewable Energy Ltd.	Appellant(s)
Vs.		
Maharashtra Electricity Regulatory Commission & Ors.	Respondent(s)

Counsel for the Appellant(s) : Mr. Rahul Kinra

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan
Ms. Stuti Kishan for R-1

Mr. M.Y. Deshmukh
Mr. Manjeet Kripal for R-3

ORDER

The learned counsel for Appellant seeks permission to withdraw the Appeal.

Permitted.

Accordingly, Appeal is dismissed as withdrawn.

(S. D. Dubey)
Technical Member

mk/kt

(Justice Manjula Chellur)
Chairperson